

(15)

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Chandigarh, this the 27th day of October, 2015

O.A.No. 060/00727/2014

1. MES No. 373032, Mangal Singh, FGM
2. MES No. 372313, Amrik Singh FGM
3. MES No. 373035, Varinder Pal Singh, FGM
4. MES No. 372091, Gurinder Singh, FGM
5. MES No. 372464, Baljinder Singh, FGM
6. MES No. 373027, Harjinder Singh, FGM
7. MES No. 372316, Gurinder Singh, FGM
8. MES No. 372321, Kanwalbir Singh, FGM
9. MES No. 373028, Resham Singh, FGM
10. MES No. 372306, Bhupinder Singh, FGM
11. MES No. 372320, Gurcharan Singh, FGM
12. MES No. 373017, Harbans Singh, FGM
13. MES No. 373034, Sukhbir Singh, FGM
14. MES No. 373030, Rajwant Singh, FGM
15. MES No. 373026, Daljit Singh, FGM
16. MES No. 373029, Parminder Singh, FGM
17. MES No. 372315, Shabeg Singh, FGM
18. MES No. 372314, Jasbir Singh, FGM
19. MES No. 373036, Hardip Singh, FGM
20. MES No. 372319, Wattan Singh, FGM
21. MES No. 372318, Pawan Kumar, FGM
22. MES No. 373344, Kulwant Singh, FGM
23. MES No. 372331, Mandeep Singh, FGM
24. MES No. 371861, Raj Kumar, FGM
25. MES No. 372340, Dharminder Kumar, Electrician
26. MES No. 372326, Bhupinder Singh, Carpenter
27. MES No. 372307, Manohar Lal, FGM

(Applicants No. 1 to 27 presently working in the office of Garrison
Engineer, Amritsar Cantt.)

28. MES No. 373347, Sarbjit Singh, FGM
29. MES No. 373345, Kuldeep Singh, FGM
30. MES No. 372730, Kanwaljit Singh, FGM
31. MES No. 372465, Jasbir Lal, FGM
32. MES No. 372301, Gurmit Singh, Electrician
33. MES No. 372302, Balraj Singh, Electrician
34. MES No. 372300, Sukhminder Singh, Electrician
35. MES No. 372299, Baldev Singh, Electrician
36. MES No. 508147, Agiakar Singh, Ref. Mech.
37. MES No. 373346, Dilbagh Singh, FGM
38. MES No. 371869, Rajinder Kumar, Pipe Fitter
39. MES No. 373031, Swinder Pal Singh, FGM

(Applicants No. 28 to 39 are presently working in the office of Garrison
Engineer, New Amritsar Military Station, Amritsar)

As —

(16)

.....Applicants

BY ADVOCATE: **Mr. Jagdeep Jaswal**

VERSUS

1. Union of India through Secretary, Ministry of Defence, North Block, New Delhi.
2. Engineer-in-Chief, E-in-C's Branch, Army Headquarters, Kashmir House, New Delhi.
3. Commander Works Engineer, Amritsar Cantt.
4. Garrison Engineer, Amritsar.
5. Garrison Engineer, New Amritsar Military Station, Amritsar.

.....Respondents

BY ADVOCATE: **Ms. Nidhi Garg****ORDER****HON'BLE MRS. RAJWANT SANDHU, MEMBER(A):-**

1. The present OA has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking the following relief(s):-
 - (i) That impugned order dated 8.8.2014 (Annexure A-4) be quashed and set aside being wholly illegal and arbitrary.
 - (ii) That it be declared that denial of benefit of judgement passed by this Tribunal dated 19.12.2013 to the applicants who are similarly situated to applicants in the said case is unreasonable, illegal and arbitrary.
 - (iii) That it be declared that applicants are entitled to the benefit of order dated 19.12.2013 (Annexure A-1) passed by this Tribunal in the case of similarly situated employees and they are also directed to be placed in the pay scale of Rs. 9300-34800 with Grade Pay of Rs. 4200 from 1.0.2008 by virtue of grant of MACP on completion of 20 years of service as per MACP Scheme 2008 like other similarly situated employees.
 - (iv) That applicants be also held entitled to all the other consequential benefits of difference of pay and allowances with interest thereon."
2. Written statement has been filed on behalf of the respondents.
3. When the matter came up for consideration today, learned counsel for the respondents stated that a related matter was pending

/u —

consideration before the Hon'ble High Court and the same had been adjourned sine die till decision of the Apex Court in another related matter.

Learned counsel proposed that the present OA be disposed of with liberty to revive the same through either of the parties after the decision in the related matter was pronounced by the Apex Court.

4. Learned counsel for the applicant endorsed the proposal of the learned counsel for the respondents.

5. Hence, this OA is disposed of on consensual basis with liberty to either of the parties to revive the same, if so advised, after the decision of the Apex Court/Jurisdictional High Court in the related matter.

6. No costs.

N _____
(RAJWANT SANDHU)
MEMBER(A)

Dated: 27.10.2015
ND*